

**Declaring Indian System of Medicine as National System of Medicine**

6676. SHRI MOOLCHAND MEENA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government propose to declare Indian System of medicine—Ayurveda as National System of Medicine;

(b) if so, by when this announcement is likely to be made; and

(c) if not, what are the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) to (c). The National Health policy envisages the development of each of the recognised systems of medicines, i.e. allopathy, ayurveda, siddha, unani and homoeopathy in accordance with its genius. Ayurveda (the science of life) is a universally valid system of medicine.

**Setting up a national institute for Unani Medicines at Bangalore**

6677. SHRI K. RAHMAN KHAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the reason for delay in setting up of the National Institute for Unani Medicines at Bangalore;

(b) whether the Government of Karnataka has provided the land and other infrastructure agreed for establishing the institute; and

(c) will the Central Government consider starting the institute during the year 1994-95?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) to (c). The National Institute of Unani Medicines has already been registered as an autonomous organisation. The State Government has

provided land for the same and the Central Government has released funds for preliminary infrastructural development in 1993-94.

**Installation of water coolers in CGHS dispensaries**

6678. SHRI VIRENDRA KATARIA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that there is no provision for drinking water in C.G.H.S. dispensary No. 58 Nangal Raya;

(b) what is the number of CGHS dispensaries in Delhi/New Delhi where water coolers have been installed and the number of those dispensaries where there is no provision for cold drinking water;

(c) what is the basis and rationale for discriminating against the dispensaries which are located in areas away from the VIP Zone both in the matter of supplying medicines and providing facilities; and

(d) the action proposed to be taken to provide cold drinking water in Nangal Raya and other dispensaries during summer this year?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) No, Sir.

(b) to (d). Water coolers are installed in the CGHS dispensaries where there is a provision for continuous supply of water. Out of the 84 CGHS dispensaries in Delhi/New Delhi, 48 have been provided with water coolers. Alternative arrangements for drinking water have been made in the remaining 36 dispensaries. There is no discrimination amongst the dispensaries in the matter of supplying medicines and providing facilities; financial/technical constraints do come in the way of uniformity in providing facilities to CGHS dispensaries.